

2. That at page 8, after line 19, the following be inserted, namely :—

“(5) All sums deducted under sub-section (4) shall, in accordance with such rules as may be made under this Act, be credited by the Central Government to the relevant fund or paid by that Government to the persons to whom the said sums are due, and on such credit or payment, the liability of the owner in respect of the amount of arrears due as aforesaid shall, to the extent of such credit or payment, stand discharged.”

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.”

(ii) ‘In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 20th March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill.

COAL MINES (TAKING OVER OF
 MANAGEMENT) BILL.

AS RETURNED BY RAJYA SABHA WITH
 AMENDMENTS

SECRETARY : Sir, I lay on the Table of the House the Coal Mines (Taking Over of Management) Bill, 1973, which has been turned by Rajya Sabha with amendments.

PUBLIC ACCOUNTS COMMITTEE

SEVENTY SIXTH REPORT

SHRI SEZHIYAN (Kumbakonam) : I beg to present the Seventy-sixth Report of the Public Accounts Committee on Report of the Comptroller and Auditor General (Civil) for the year 1969-70 relating to Ministry of Home Affairs and Report of the Comptroller and Auditor General (Civil) for the year 1970-71 relating to the Ministries of Home Affairs, Information and Broadcasting and Department of Agriculture and Appropriation Accounts (Civil) 1970-71 relating to the Department of Agriculture.

12.56 hrs.

PETITION RE. RISING PRICES, UN-
 EMPLOYMENT, ETC.

SHRI INDRAJIT GUPTA (Alipore) : I beg to present a petition signed by Shri C Raieswara Rao and other regarding rising prices, unemployment and other problems in the country. I would recommend to you to accept the copies of the petition which are being brought to your office. Kindly accept them because they are all addressed to the House. (Interruptions.)

12.57 hrs.

STATEMENT re. SUPPLY POSI-
 TION OF DIESEL OIL IN REWA
 REGION OF MADHYA PRADESH

THE DEPUTY MINISTER IN THE
 MINISTRY OF PETROLEUM AND
 CHEMICALS (SHRI DALBIR SINGH):
 The Rewa region of Madhya Pradesh is served by the Satna Depot of the oil companies. This Depot receives Light Diesel Oil (LDO) by rail from Bombay and High Speed Diesel Oil (HSDO) from the Allahabad terminal of the Barauni—Kanpur products pipeline.

[Shri Dalbir Singh]

Rail despatches of LDO from Bombay suffered a minor set-back in February 1973 on account of the extremely heavy demand for the movement by rail of Diesel Oils and Furnace Oil for power generation. Consequently, despite the augmentation of rail movement capacity to the maximum possible extent, all the requirements could not be met in full. The position has since been remedied by adopting the following measures:

- a. Rationalising the supply of Furnace Oil for power generation to the Power Stations served by the two refineries at Bombay and by the Koyali Refinery at Baroda.
- b. Connecting the storage depots of the oil companies at Kandla with the broad-gauge rail system which has provided a second rail supply route for the broad-gauge destinations in the north-west region and has afforded relief to the Bombay loading terminals. It has now been verified that the demand for LDO in Satna region is being met satisfactorily.

As for HSDO, there were some set-backs in despatches from Allahabad to Satna during January 1973 largely due to the delayed arrival of imported Crude Oil at Barauni Refinery, owing to port problems and also mechanical break-down of a tanker, which was being utilised for this purpose. Here again, the position has since normalised and in February, 1973 the supplies of HSDO to Satna from Allahabad were 43% more than in February 1972 as will be seen from the following figures:

(In tonnes)

February, 1972	1140
February, 1973	1628

13 hrs.

STATEMENT BY MEMBER *re.* REFUSAL BY INDIAN AIRLINES TO TAKE DELIVERY OF AVRO PLANES

SHRI H. M. PATEL (Dhandhuka) : On 23rd February, the Minister for Tourism and Civil Aviation gave the following answer to Starred Question No. 61. "Indian Airlines have received three HS-748 aircraft from Hindustan Aeronautics Ltd. against their latest order of ten. The remaining seven have not yet been offered to Indian Airlines. Hindustan Aeronautics Limited have advised Indian Airlines that there are some production problem, and that the matter is being examined in consultation with their collaborators M/s. Hawker Siddeley Ltd."

The Minister's answer, it will be seen, categorically, denies that an offer of Avro aircraft was made by Hindustan Aeronautics Limited to the Indian Airlines and that therefore there was no question of Indian Airlines declining to accept it. I submit that the Minister has misled the House in view of the following:

On the 24th October, 1971 Hindustan Aeronautics Limited wrote to the Indian Airlines saying that they had run into certain difficulties in connection with the fourth avro aircraft and proposed to get over those difficulties in a certain manner which they specified in their letter. Their letter then went on to put the following specific question. "We now await DGCA's acceptance of our proposals to enable us to proceed further with deliveries of Indian Airlines aircraft Nos. 4-6 out of the current order for 10, and would be grateful if Indian Airlines would also confirm to us that the line of action proposed in this letter is acceptable from their point of view."

In reply to this letter Indian Airlines wrote on the 8th November a long letter in the course of which they said: "In the light of the above, it would, therefore not be possible for us to accept these aircraft with the added Operation Costs".